

**LIR No. 1490/19**

**Umesh Singh vs M/s Bansal Stamping Pvt. Ltd.**

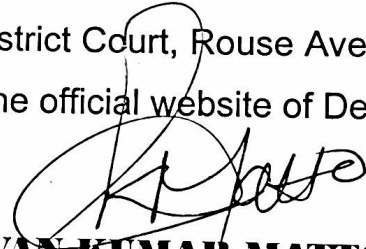
15.09.2020

Present:                      None for the workman.  
                                     None for the management.

The matter is fixed for talk of settlement, failing which for filing of rejoinder and framing of issues, but today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for the same purpose on 25.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**15.09.2020**

**LIR No. 1762/19**

**Sobhit Mandal vs M/s Shri Ram Print 'n' Traders**

15.09.2020

Present: Sh. Kailash Kumar Jonwal, AR for the workman.

The matter is fixed for consideration on the statement of claim.

Today, Sh. Kailash Kumar Jonwal, AR of the workman has appeared through video conference.

Heard Id. AR for the workman and perused the record.

Workman is directed to file e.mail addresses, mobile phone numbers of the managements and complete sets of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the managements through email and whatsapps, which are returnable on **24.12.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**15.09.2020**

**LIR No. 2862/19**

**Ajay Kumar Paswan vs Central Footwear**

15.09.2020

Present: Sh. Kailash Kumar Jonwal, AR for the workman.

The matter is fixed for consideration on the statement of claim.

Today, Sh. Kailash Kumar Jonwal, AR of the workman has appeared through video conference.

Heard Id. AR for the workman and perused the record.

Workman is directed to file e.mail addresses, mobile phone numbers of the managements and complete sets of documents within 10 days from today and on filing of the same, the notices are also ordered to be issued to the managements through email and whatsapps, which are returnable on **24.12.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**15.09.2020**

**LID No. 50/18**

**Ashwani Kumar Pandey vs M/s Prudency Beverages**

15.09.2020

Present: None for the parties.

The matter is fixed for framing of issues, but today, no one has appeared on behalf of any of the parties through video conference

Accordingly, the matter stands adjourned for framing of issues on 03.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**15.09.2020**

**LIR No. 5206/16**

**Mrs. Meena Pasricha vs Maharaja Agarsain Hospital**

15.09.2020

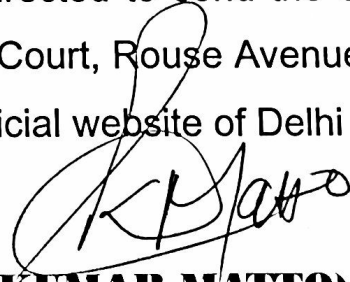
Present: None for the workwoman.  
Ms. Ratna Aggarwal, AR for the management.

The matter is fixed for evidence of the workwoman.

Today, no one has appeared on behalf of the workwoman through video conference

Accordingly, the matter stands adjourned for evidence of the workwoman on **21.08.2021**. Workwoman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**15.09.2020**

**LID No. 53/18**

**Ram Charan vs M/s Slach Hydratecs Equipment**

15.09.2020

Present: Sh. Santosh Singh, AR for the workman.  
None for the management.

The matter is fixed for evidence of the workman.

Today, no one has appeared on behalf of the management through video conference. Ld AR for the workman also seeks adjournment.

Accordingly, the matter stands adjourned for evidence of the workman on **24.08.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**15.09.2020**

**LIR No. 2292/19**

**Jawahar Bhandari vs M/s Viridi Enterprises**

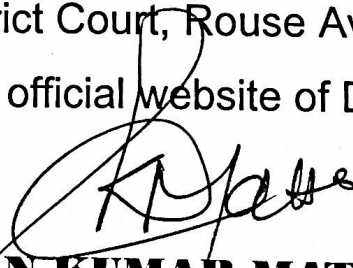
15.09.2020

Present: None for the workman.  
Sh. Akshay Kumar, proxy AR for the management.  
(defence of the management already struck off)

The matter is fixed for evidence of the workman, but today, no one has appeared on behalf of the workman through video conference

Accordingly, the matter stands adjourned for evidence of the workman **25.08.2021**. Workman is directed to file the affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or its AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**15.09.2020**

**LUD No. 774/16**

**Surender Singh vs M/s Radhika Exports Corporation**

15.09.2020

Present: None for the workman.

Sh.Dharm Pal Katyan AR for the management  
along with Sh. Pawan Kumar, Accounts Executive  
of the managment.

The matter is fixed for evidence of the management.

Today, no one has appeared on behalf of the  
workman through video conference

Ld. AR for the management has submitted that since  
the witness of the management was not well, so, he could not come  
today.

Accordingly, the matter stands adjourned for  
evidence of the managment on **02.07.2021**.

Ahlmad of this court is directed to send the copy of  
this order to the concerned official of District Court, Rouse Avenue Court  
Complex, New Delhi for uploading on the official website of Delhi District  
Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**15.09.2020**



**I.C.A No. 95/18**

**Daya Nand vs Dr. Baba Sahib Ambedkar Hospital and Ors.**

15.09.2020

Present:                      None for the workman.  
   None for the managements.

The matter is fixed for today for evidence of the managements, but today, no one has appeared on behalf of any of the parties through video conference

The matter is already fixed for filing reply and consideration on the application, filed by the workman under Section 11(3) of the I.D. Act for 21.12.2020.

Accordingly, the matter stands adjourned for 21.12.2020 for filing reply and consideration on the said application and also for evidence of the managements. Managements are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**15.09.2020**

**LIR No. 5148/16**  
**Mehar Chand vs Step by Step**

15.09.2020

Present:

Sh. Markanday Shukla, AR for the workman.

Sh. Ashok Sharma, AR for the management.

The matter is fixed for final arguments, but, both the Id. ARs for the parties have submitted that they are having some problems of connectivity and the matter may be fixed for hearing final arguments in the court.

Accordingly, the matter stands adjourned for 30.09.2020 for hearing final arguments in the court.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**15.09.2020**